

no other speeches were allowed to be reported. For the session held in January 1976, pre-censorship was restricted to proceedings which fell within the scope of the Censorship Order. Pre-censorship was completely relaxed from March 1976 but editors and correspondents were asked to abide by certain special guidelines issued by the Chief Censor with the approval of the Ministry of Information and Broadcasting.

Industries in Haldia Complex

*36. SHRI SUSHIL KUMAR DHARA: Will the Minister of INDUSTRY be pleased to state:

(a) the time target fixed for the completion of the various industries in the Haldia complex;

(b) the present position of each;

(c) the time by which the various industries will start production and by what time they will reach production optimum; and

(d) the steps being taken to expedite completion of various projects?

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): (a) to (d). In so far as Ministry of Industry is concerned during the years 1974—76, 14 letters of intents and one industrial licence were issued. These letters of intents and industrial licence are at various stages of completion and it normally takes three to four years for a project to fructify. The authority to extend, cancel and revoke industrial licence and letters of intents issued to entrepreneurs has been delegated to the Administrative Ministries who are responsible for completion and for keeping a watch on the progress of approved project. The detailed information regarding starting and completion of various projects is not readily available.

It is understood that the State Government of West Bengal has obtained

land for the establishment of an industrial estate for small scale industries in Haldia Complex. Construction of sheds in the industrial estate is yet to be started and therefore the establishment of small scale units will start only after the sheds are completed. This is a subject for the State Government and cause of delay in implementation is not known to centre.

आकाशवाणी और दूरदर्शन को स्वायत्तशासी निगम बनाया जाना

* 37. श्री ज्ञानेश्वर प्रसाद यादव :
श्री पी० के० कोदियान :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार आकाशवाणी और दूरदर्शन को स्वायत्तशासी निगम में बदलने का है; और

(ख) यदि हां, तो कब तक ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवानी) : (क) तथा (ख): मामला सरकार के विचाराधीन है।

आकाशवाणी के कार्यकरण की जांच

* 38. श्री नवाब सिंह चौहान :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार आकाशवाणी के कार्यकरण की जांच करने का है; और

(ख) क्या आकाशवाणी द्वारा आन्तरिक आपात की अवधि के दौरान किये गये कार्यों की भी जांच की जायेगी ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवानी) : (क) और (ख) मामले में औपचारिक जांच करने का फिलहाल

कोई प्रस्ताव नहीं है। तथापि, आपात स्थिति की अवधि के दौरान लिये गये ऐसे निर्णयों, जो आपातस्थिति पूर्व मानकों के किसी भी प्रकार से विपरीत हैं, का पुनर्विलोकन कर उनमें संशोधन किया जा रहा है।

News-Items relating to Sanjay Gandhi

*39. SHRI R. K. MHALGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state how many "news-items" relating to Shri Sanjay Gandhi have been released on All India Radio during the period from 1st January, 1976 to 18th January, 1977?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): One hundred and ninety-two in the Central news bulletins broadcast from Delhi.

Inquiry into damage to Kidneys of Shri Jayaprakash Narayan

*40. SHRI S. KUNDU: Will the Minister of HOME AFFAIRS be pleased to state whether Government have decided to institute an enquiry to find out how the kidneys of Shri Jayaprakash Narayan were damaged during his period of detention in the jail?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Government have decided to hold an enquiry into this matter. The exact mode of enquiry and its scope will be determined in consultation with the Ministry of Health and Family Planning.

Scholarships for Students of Sainik School, Chitorgarh

51. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 230 on the 10th

March, 1976 regarding increase in amount of scholarships for students of Sainik School, Chitorgarh and state:

(a) whether the school authorities of Sainik School, Chitorgarh have again asked the parents of students to deposit the balance amount for the year 1975-76 and 1976-77 after the lapse of one year; and

(b) if so, the justification therefor?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH):

(a) Yes, Sir.

(b) According to the information received from the Sainik School, Chitorgarh, the parents of students were asked to remit the difference of amount of fees pending receipt of the same from the Delhi Administration. The money so realised from the parents will, however, be refunded after payment is received from the Delhi Administration. According to the information received from the Delhi Administration, necessary funds have now been arranged by re-appropriation and the payment of additional amount is being authorised.

दिल्ली में सुपर बाजार की शाखाओं में
लाभ हानि

52. श्री नारायण कृष्ण शेजवलकर : क्या नागरिक पूति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि दिल्ली में गत दो वर्षों में सुपर बाजार की विभिन्न शाखाओं में से प्रत्येक शाखा में कितना-कितना लाभ/हानि हुआ ?

वाणिज्य तथा नागरिक पूति और सहकारिता मंत्री (श्री मोहन धारिया) : कोआपरेटिव स्टोर लि०, (सुपर बाजार), दिल्ली ने केन्द्रीकृत लेखा विधि अपनायी है, जिसमें शाखावार लाभ हानि की स्थिति नहीं दर्शायी जाती। सहकारिता वर्ष 30 जून, को समाप्त होता है, अतः पिछले